

## ACT No. VI OF 1917.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 7th March, 1917.)*

## An Act further to amend the Indian Tariff Act, 1894.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894; It is hereby enacted VIII of 18 as follows:—

Short title and retrospective effect.

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1917.

(2) It shall be deemed to have come into force on the first day of March, 1917, and any sums due on account of new duties leviable thereunder, or of any deficiency between the duties which have been paid and the duties which are leviable thereunder, shall be deemed to be duties short levied within the meaning of section 39 of the Sea Customs Act, 1878, and that VIII of 18 Act shall apply accordingly.

Amendment of Schedule II of Act VIII of 1894. Act)—

2. In Schedule II of the Indian Tariff Act, 1894, VIII of 1 as subsequently amended (hereinafter called the said Act)—

(i) For item 50 the following shall be substituted, namely:—

"50	SILVER PLATE, silver thread and wire, and silver manufactures, all sorts.	<i>Ad valorem</i>	. 10 per cent."
-----	---	-------------------	-----------------

(ii) Item 51 is hereby repealed.

(iii) For item 107 the following shall be substituted, namely:—

YARNS

**YARNS AND TEXTILE FABRICS.**

"107 | YARNS AND TEXTILE FABRICS, that is to say :—  
 Cotton piece-goods, thread other than sewing or darning thread, and all other manufactured cotton goods not otherwise specified ;  
 Flax twist and yarn, and manufactures of flax ;  
 Haberdashery and millinery ;  
 Hemp manufactures ;  
 Hosiery ;  
 Jute twist and yarn, and jute manufactures, excluding second-hand or used gunny bags (see No. 24) ;  
 Silk yarn, noils and warps, silk thread, silk piece-goods and other manufactures of silk ;  
 Woollen yarn, knitting wool and other manufactures of wool including felt ;  
 All other sorts of yarns and textile fabrics not otherwise specified."

**3. In Schedule III of the said Act—**

Amendment of Schedule III of Act VIII of 1894.

(i) For item 1 the following shall be substituted, namely :—

" 1	RAW JUTE—		Rs. A.
	(1) Cuttings . . . . .	Bale of 400 lbs .	1 4
	(2) All other descriptions	" " "	4 8"

(ii) For item 2 the following shall be substituted, namely :—

" 2	JUTE MANUFACTURES, when not in actual use as coverings, receptacles or bindings for other goods—		Rs. A. P.
	(1) Sacking (cloth, bags, twist, yarn, rope and twine).	Ton of 2,240 lbs.	20 0 0
	(2) Hessians and all other descriptions of jute manufactures not otherwise specified.	" "	32 0 0"